

**GOVERNMENT OF INDIA  
HOME AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:853  
ANSWERED ON:24.11.2009  
RECOGNITION OF FREEDOM FIGHTERS  
Kaswan Shri Ram Singh

**Will the Minister of HOME AFFAIRS be pleased to state:**

- (a) the norms laid down for the recognition of freedom fighters in the country separately, State-wise;
- (b) whether the State Government of Rajasthan has granted pension to freedom fighters on the basis of three months imprisonment during freedom movement instead of six months imprisonment as per the norms fixed by the Union Government for granting such recognition;
- (c) if so, whether the freedom fighters who were imprisoned for less than six months are not provided any benefit of the Central scheme; and
- (d) if so, the details thereof and the reasons therefor?

**Answer**

MINISTER OF THE STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY MAKEN)

(a) The eligibility criteria under the central "Swatantrata Sainik Samman Pension Scheme, 1980", inter-alia, includes imprisonment/underground suffering of at least six months (three months in case of women and SC/ST freedom fighters), internment in homes/externment from districts for at least six months, confiscation of properties, permanent incapacitation or loss of job, which a claimant should have undergone in connection with the national freedom struggle.

The eligibility criteria adopted by different States in the country for grant of freedom fighters' pension under the States/Union Territories schemes, vary from State to State.

(b) Government of Rajasthan has informed that a person who had spent even one day in jail and 10 years period in freedom struggle is eligible for State pension.

(c) & (d) The eligibility condition for "Swatantrata Sainik Samman Pension Scheme, 1980" has been relaxed in case of certain Movements depending upon the special circumstances obtaining in such Movements.